

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 62/MP/2022

Subject : Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Conduct of Business Regulations, 1999 for execution of Order dated 19.3.2019 passed by this Hon'ble Commission and directions and initiation of appropriate action against the Respondent No.1 to 4 for non-compliance of the directions issued under Order dated 19.3.2019 in Petition No. 54/MP/2018.

Date of Hearing : **28.6.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Petitioner : NLC India Limited

Respondents : Rajasthan Urja Vikas Nigam Limited & 5 ors.

Parties present : Ms. Anushree Bardhan, Advocate, NLCIL
Ms. Shikha Sood, Advocate, NLCIL
Ms. Srishti Khindaria, Advocate, NLCIL
Shri Nambirajan, NLCIL
Shri Anil Kumar Sahni, NLCIL
Shri A. Srinivasan, NLCIL

Record of Proceedings

The case was called out for virtual hearing on 'admission'.

2. During the hearing, the learned counsel for the Petitioner pointed out that the Commission vide its order dated 19.3.2019 in Petition No.54/MP/2018 had directed the Respondent Rajasthan Discoms to pay the principal amount of Rs 25.63 crore (as on 31.12.2017) and Late Payment Surcharge of Rs 35.99 crore (as on 31.12.2017), within 30 days from the date of the said order. She also submitted that though the Respondent Rajasthan Discoms had paid the principal amount during April, 2019 and May, 2019, the late payment surcharge was restricted to Rs 35.99 crore, even though the same was paid only in November, 2019. The learned counsel submitted that since the Respondent Rajasthan discoms have delayed payments to the Petitioner, it is entitled to late payment surcharge till such date the total outstanding dues were paid by the Respondent Discoms. The learned counsel further submitted that the Respondent Rajasthan Discoms have also disputed the DSM charges calculated by the Petitioner which was admitted by this Commission vide order dated 19.3.2019.



3. The Commission, after hearing the learned counsel for the Petitioner, reserved its order on 'admissibility' of the petition.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

